

श्री सभापति : श्री सुरेश पचौरी जी ।

कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री सुरेश पचौरी) : आदरणीय सभापति महोदय, नानावती कमीशन की रिपोर्ट, मैं एक्शन टेकन, रिपोर्ट, जो सदन के पटल पर प्रस्तुत की गई है, उस पर चर्चा हो, ऐसी बात उठाई गई है । सरकार की तरफ से हम इस पर चर्चा करने के लिए तैयार हैं और जो भी तिथि बिजनस एडवाइजरी कमेटी तय करेगी, उस पर हम लोग चर्चा करेंगे ।

I. Report and Accounts of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal and related Papers.

II. Report and Accounts (2003-2004) of National School of Drama New Delhi and related Papers.

THE MINISTER OF INFORMATION AND BROADCASTING AND THE MINISTER OF CULTURE (SHRI S. JAIPAL REDDY): Sir, I lay on the Table a copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the Indira Gandhi Rashtriya Manav Sangrahalaya, Bhopal, for the year 2002-2003, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Sangrahalaya.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 2427/05]

- II (a) Annual Report and Accounts of the National School of Drama, New Delhi, for the year 2003-2004, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above School.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 2428/05]

Notifications of Ministry of Mines

THE MINISTER OF MINES (SHRI SIS RAM OLA): Sir, I lay on the Table a copy each (in English and Hindi) of the following Notifications of

[8 August, 2005]

RAJYA SABHA

the Ministry of Mines, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957:—

- (1) G.S.R. 280 (E) dated the 7th May, 2005, publishing the Mineral Concession (Third Amendment) Rules, 2005.
- (2) S.O. 889 (E) dated the 27th June, 2005, regarding reservation of area in the State of Karnataka for undertaking mining operations through State Trading Corporation of India Ltd.

[Placed in Library. See No. L.T. 2436/05]

I. Notification of the Ministry of Law and Justice.

II. Report and Accounts (2003-2004) of Indian Law Institute, New Delhi and related Papers.

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ):
Sir, I lay on the Table:—

- I. A copy (in English and Hindi) of the Ministry of Law and Justice (Department of Justice) Notification G.S.R. 412 (E) dated the 20th June, 2005, publishing the High Court Judges Travelling Allowance (Amendment) Rules, 2005, under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954.

II. A copy each (in English and Hindi) of the following papers:—

- (a) Forty-seventh Annual Report and Accounts of the Indian Law Institute, New Delhi, for the year 2003-2004, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. For (I) and (II) See No. L.T. 2488/05]

MoU 2005-2006 between Govt, of -India and Bharat Heavy Electricals Limited (BHEL).

THE MINISTER OF STATE OF THE MINISTRY OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI SONTOSH MOHAN)